

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 1418
(To be answered on the 9th March 2017)

IN-FLIGHT PUBLIC ANNOUNCEMENT SYSTEM

1418. SHRI RAJAN VICHARE

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) whether the guidelines of Directorate General of Civil Aviation (DGCA) do not allow in-flight public announcement systems to be used for anything other than safety and other emergency instructions;
- (b) if so, the details thereof;
- (c) whether the DGCA had declined permission to a domestic carrier wanted to celebrate Holi on board, if so, the details thereof;
- (d) the name and details of the domestic carrier(s) which have sought permission to have fun activities in the Indian skies and declined by the DGCA during the last three years and the current year; and
- (e) the punitive action taken against the concerned staff and the domestic carrier as well in case disobedience to the existing guidelines is shown by them?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(Shri Jayant Sinha)

(a) & (b) Yes, Madam. Guidelines for use of Passenger Announcement (PA) System in-flight are mentioned in Cabin Safety Circular 01 of 2016. These guidelines are covered in Safety and Emergency Procedure manual of the Operator which is part of Operations Manual. This operations manual is approved by DGCA in accordance with the provision of CAR Section 8 Series O Part-VII. One of the item of compliance is ?Methods of control and supervision of flight operations?. Accordingly the Aircraft PA system is the established means of safety communication between crew members and passengers for safe conduct of flight and is used by the Operating Crew members only.

(c) & (d) During the last three years and the current year, no such request has been received in DGCA from any domestic airline.

(e) Punitive actions are taken in accordance with the ?Enforcement Policy and Procedure Manual? of DGCA.

Also, where the violation is repetitive in nature or has seriously jeopardized aviation safety, strict actions are taken as per the Schedule-VI of Aircraft Rule 1937.